

**THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Web-based Video Conferencing platform)**

**ITEM No.15
I.A No. 396 of 2021 in
CP(IB) No.154/BB/2017**

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
M/s. Deepak Cables (India) Ltd. ... Respondent

Order U/s. 7 of the I&B Code, 2016

Order delivered on 10.03.2022

CORAM:

**SHRI AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Liquidator : Mr. T. Ravichandra, Adv.
The Liquidator (in person) : Mr. Ravindra Beleyur

ORDER

1. Heard Mr. T. Ravichandra, learned Counsel for the Petitioner and Mr. Ravindra Beleyur, learned Liquidator.
2. The learned Counsel for the Liquidator has filed an I.A. The Registry is directed to verify the the said I.A, and if the said I.A is in order, list the same along with the I.A No.396 of 2021.
3. List on 15.03.2022.

— sd —

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

— sd —

**(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)**